

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR PMS-COM-PRO (INDIA) PRIVATE LIMITED OPERATING IN TRADING OF CCTV & ITS PRODUCTS AT DELHI

[Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

SL.	RELEVANT PARTICULARS	
1.	Name of the Corporate Debtor along with PAN & CIN/LLP No.	PMS-COM-PRO (India) Private Limited PAN: AAACP7223M CIN: U74899DL1995PTC065462
2.	Address of the Registered office	39, Second Floor, Shahpurjat, New Delhi-110049, India
3.	URL of website	Not Applicable
4.	Details of place where majority of fixed assets are located	As per latest available financial Statement of the Corporate Debtor there is no Fixed Assets, however there are some office equipments and a Car which are in the possession of director of Corporate Debtor as per their statement.
5.	Installed capacity of main products/ services	NIL because of no operation during 01 st April 2023- till 29 th April 2024 (i.e. CIRP Commencement Date)
6.	Quantity and value of main products/ services sold in last financial year	NIL because of no operation during 01.04.2023- till 29.04. 2024 (i.e. CIRP Commencement Date)
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent event of the process are available at or with:	Details can be obtained by e-mailing at: nazim@mnkassociates.com ; cirp.pms@outlook.com ; cirp.pms@gmail.com ; Upon submission of Confidentiality Undertaking.
9.	Eligibility for Resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be obtained by e-mailing at nazim@mnkassociates.com ; cirp.pms@outlook.com ; cirp.pms@gmail.com
10.	Last date for receipt of Expression of interest	25.07.2024
11.	Date of issue of provisional list of	04.08.2024

Nazim

	prospective Resolution applicants	
12.	Last date for submission of objections to Provisional list	09.08.2024
13.	Date of issue of final list of Prospective resolution applicants	19.08.2024
14.	Date of issue of Information memorandum, Evaluation matrix and request for Resolution plans to prospective Resolution applicants	24.08.2024
15.	Last date for submission of Resolution plans	23.09.2024
16.	Process email id to submit Expression of Interest	nazim@mnkassociates.com ; cirp.pms@outlook.com ; cirp.pms@gmail.com

Nazim

Mohd Nazim Khan, Resolution Professional
PMS-COM-PRO (India) Private Limited (Under CIRP)
Reg. No. IBBI/IPA-002/IP-N00076/2017-18/10207
AFA Valid Upto 15.10.2024
Address: MNK House, 9A/9-10, Basement East
Patel Nagar, New Delhi-110008
Email: nazim@mnkassociates.com; cirp.pms@gmail.com;
cirp.pms@outlook.com
M No.: +91- 9818156340

Date: 08.07.2024

Place: New Delhi

TATA CAPITAL LIMITED
 Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013.

DEMAND NOTICE
 Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

The Tata Capital Financial Services Ltd. (TCFSL) is a non-banking finance company and incorporates under the provisions of the Companies Act, 1956 and having its registered office at Peninsula Business Park, Tower A, 11th Floor, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013 and a branch office amongst other places at New Delhi ("Branch") have merged with Tata Capital Limited ("TCL") w.e.f. 01.01.2024.

A Notice is hereby given that the following obligors/legal representatives/legal heirs (BORROWER/CO-BORROWERS) have defaulted in the repayment of principal, along with interest and other charges, obtained from Tata Capital Limited (TCL). The below mentioned Loan Accounts have been classified as Non-Performing Assets, as per RBI guidelines pursuant to the default in repaying TCL's dues. TCL, through its Authorised Officer, in pursuance to the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("The Act") has issued below mentioned Statutory Demand Notices under Section 13 (2) of the Act calling upon the Borrowers to discharge the said outstanding amount, along with future interests and costs, within 60 days of the notices, failing which the TCL shall exercise all or any of the rights detailed under Section 13(4) of the Act including enforcement of the security interest created by the Borrowers in favour of the TCL over the properties described below:

Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	NPA Date	Outstanding Amount as per Demand Notice/ Date of Demand Notice
580999 9 & 582766 1	1.AJAY BARUA S/o Bikash Ranjan Barua Flat No.226-B, Pocket C, 1st Floor, Sidharth Extension New Delhi-110014 Mob. +91-9811272730 Email: Barua@hotmail.com Also At: Plot No. D-20, Basement Sidharth Nagar, New Delhi-110014. 2.Smt. Jhuma Barua W/o Ajay Barua Flat No.226-B, Pocket C, 1st Floor, Sidharth Extn New Delhi-110014 Also At: Plot No. D-20, Basement Sidharth Nagar, New Delhi-110014	07-06-2024	Rs. 1,02,72,598/- & 15.06.2024
2118 9967	1. M/s Subhash Brothers, through its Partner, 2606, Nai Sarak, Delhi-110006. 2. Chandar Prakash Bajaj Alias Chandar Bajaj, CB-30, Shivaji Enclave, Tagore Garden, Delhi-110027. 3. Suresh Bajaj, GB-30, Shivaji Enclave, Tagore Garden, Delhi-110027	03-06-2024	Rs. 94,59,191/- & 15th June 2024

Description of Property: Schedule - A Property: 1 Flat No 226 B in Pocket C, situated at Sidharth Extension, New Delhi First Floor Delhi 110014. More particularly mentioned in Conveyance Deed Dated 11/10/2004 Duly Registered in Sub Registrar of Assurances as Document No.8640, in Book No. 1, Volume No. 1250 on Pages 179-180 Registered on 12/10/2004. **Property: 2** MCD No. D-20, Sidharth Nagar, with Land measuring about 130 sq yards, underneath comprised in Khaska No. 248, of Village Kikokari on the basis of Sale Deeds Registered in the office of Sub Registrar-V, New Delhi (I) (Documents) 10321, in Addl. Book No. 1, Volume No.5164, On Pages 25 To 34, On 07-07-2005, And (II) Document No. 18602, Addl Book No. 1, Volume No.5637 On Pages 01 To 10 On 23-11-2005 Vide Sale Deed Executed

2118 1. M/s Subhash Brothers, through its Partner, 2606, Nai Sarak, Delhi-110006. 2. Chandar Prakash Bajaj Alias Chandar Bajaj, CB-30, Shivaji Enclave, Tagore Garden, Delhi-110027. 3. Suresh Bajaj, GB-30, Shivaji Enclave, Tagore Garden, Delhi-110027

Description of Property: Schedule - A built up property bearing Number 2622-2625, measuring 125 square yards, situated at Gali Batoomali, Roshanpura, Nai Sarak, Delhi-110006 More Particularly Described in Gift Deed Dated 04.10.2012, Executed In Favor Of Chandar Bajaj, Bounded As: East: Street, West: Other's Property, North: Part of Plot, South: Other's Property

With a view to ensure efficacious service of the above-mentioned Demand Notices, we are hereby effecting service of the said Notices vide the public notice. The aforesaid Borrowers are hereby called upon under Section 13(2) of the Act to discharge the above-mentioned liabilities within 60 days of this Notice failing which the TCL will be exercising all or any of the rights under Section 13(4) of the Act. Peremptorily, the Borrowers are also called to notice that as per the terms of Section 13(13) of the Act, they shall not transfer by sale, lease or otherwise the aforesaid secured assets.

Date: 09.07.2024 Sd/- Authorised Officer, Tata Capital Ltd.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR PMS-COM-PRO (INDIA) PRIVATE LIMITED OPERATING IN TRADING OF CCTV & ITS PRODUCTS AT DELHI
 (Under Sub-Regulation 1 of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016).

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	PMS-COM-PRO (India) Private Limited PAN: AAACP7223M CIN: U74899DL1909PT005462
2. Address of the registered office	39, Second Floor, Shahpurajai, New Delhi-110049, India
3. URL of website	Not Applicable
4. Details of place where majority of fixed assets are located	As per latest available financial Statement of the Corporate Debtor there is no Fixed Assets, however there are some office equipments and a Car which are in the possession of director of Corporate Debtor as per their statement.
5. Installed capacity of main products/ services	NIL, because of no operation during 01st April 2023 till 29th April 2024
6. Quantity and value of main products/ services sold in last financial year	NIL, because of no operation during 01.04.2023 till 29.04.2024 (i.e. CIRP Commencement Date)
7. Number of employees/ workmen	NIL
8. Further details including latest available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent event of the process are available at or with:	Details can be obtained by e-mailing at: nazim@mknkassociates.com; cirp.pms@outlook.com; Upon submission of Confidentiality Undertaking.
9. Eligibility for resolution applicants under section 25(2)(h) of the Code as available at URL:	Details can be obtained by e-mailing at: nazim@mknkassociates.com; cirp.pms@outlook.com; 25.07.2024
10. Last date for receipt of expression of interest	04.08.2024
11. Date of issue of provisional list of prospective resolution applicants	09.08.2024
12. Last date for submission of objections to provisional list	19.08.2024
13. Date of issue of final list of prospective resolution applicants	24.08.2024
14. Last date for submission of memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	23.09.2024
15. Last date for submission of resolution plans	23.09.2024
16. Process email ID to submit Expression of Interest	nazim@mknkassociates.com; cirp.pms@outlook.com; cirp.pms@gmail.com

Date: 09.07.2024 Place: New Delhi

Mohd Nazim Khan, Resolution Professional PMS-COM-PRO (India) Private Limited (Under CIRP) Reg. No. IBBI/IPA-002/IP-ND0076/2017-18/10207 AFA Valid Upto 15.10.2024 Address: MNK House, 9A/9-10, Basement East, Patel Nagar, New Delhi-110008 Email: nazim@mknkassociates.com; cirp.pms@gmail.com; cirp.pms@outlook.com MN No.: +91- 981156340

AMRIT CORP. LIMITED
 Reg. Office: CM/28, First Floor, Gagan Enclave, Amrit Nagar, G T Road, Ghaziabad - 201 009 (U.P.)
 Corp. Office: Amrit Corporate Centre, A-95, Sector-65, Noida - 201 309 (U.P.), Ph.: 0120-4506900; Fax: 0120-4506910
 E-mail: info@amritcorp.com, Website: www.amritcorp.com

NOTICE TO SHAREHOLDERS

Notice is hereby given pursuant to the provisions of Section 124 (6) of the Companies Act, 2013 ("the Act") read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules 2016, ("The IEPF Rules") that the Company is required to transfer the shares, in respect of which the dividend remains unpaid or unclaimed for a period of 7 (Seven) or more consecutive years to the demat account of the Investor Education and Protection Fund (IEPF/Account ("IEPF Authority)).

A list of such shareholders who have not encashed their dividend for seven consecutive years i.e for the financial years 2016-17 onwards, and therefore whose equity shares are liable to be transferred to the demat account of the IEPF Authority in due course, is displayed on the website of the company at www.amritcorp.com.

In compliance to the rules, the Company has communicated individually to the concerned shareholders by post and the shareholders are requested to forward the requisite documents as mentioned in the said communications, to the Company's Registrar and Share Transfer Agent on or before 30th September 2024, to claim the unclaimed dividend. In the event the Company does not receive a valid claim from the concerned shareholder(s) by 30th September 2024, the Company will proceed to transfer the shares to the demat account of the IEPF Authority, in due course.

The Company will not transfer such shares to the IEPF where there is a specific order of Court/Tribunal restraining any transfer of such shares or where the shares are hypothecated/pledged under the Depositories Act, 1996.

Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and the equity shares transferred to the IEPF. Shareholders may also note that both the unclaimed dividends and unclaimed shares, once transferred to IEPF can be claimed back from IEPF Authority after following the procedure prescribed under the IEPF Rules.

For any further information/ clarifications on the above, the concerned shareholders may write to the Company at info@amritcorp.com / pkdas@amritcorp.com or contact the Company's Registrars and Share Transfer Agent, M/s. MAS Services Limited, Unit: Amrit Corp. Limited, T-34, 2nd Floor, Okhla Industrial Area, Phase - II, New Delhi - 110 020, Phone: 011-2638281/82/83, Fax: 011-26387384, Email: investor@masserv.com.

Date: July 08, 2024 Place: Ghaziabad

For AMRIT CORP. LIMITED (P.K. DAS)
 Company Secretary

CORRIGENDUM E-AUCTION SALE NOTICE

This is with reference to the E-Auction Sale Notice published in this newspaper on 07-07-2024 for the sale of 'M/s Earth Iconic Infrastructures Private Limited - In Liquidation' (Corporate Debtor), having CIN: U70200DL2011PTC225002, under the Insolvency and Bankruptcy Code 2016 through E-Auction.

In the said E-Auction Sale Notice, the date of publication of the E-Auction Sale Notice in this newspaper is to be understood and read as "08-07-2024" instead of 07-07-2024.

All other terms and conditions as mentioned in the Advertisement remain unaltered.

Date: 09.07.2024 Sd/-
 Place: New Delhi Vanee Bhatia
 Liquidator

Earth Iconic Infrastructures Private Limited (under liquidation)
 IBBI/IPA-002/IP-ND0098/2019-2020/12942
 AFA Valid till 10th September, 2024
 Communication Address: Primus Insolvency Resolution and Valuation Pvt. Ltd., D-58, 3rd Floor, Defence Colony, New Delhi-110024
 IBBI registered mail id: vaneebhatia4@gmail.com
 Process Specific mail: earthiconicliquidation@gmail.com

RBL BANK LTD.
 Administrative Office : 1st Lane, Shahpuri, Kolhapur-416001
 Branch : Building No. 1, 1st Floor, Okhla Industrial Area, Phase III, New Delhi-110020.

NOTICE OF UNCLAIMED GOODS

Whereas RBL Bank is in possession of residential property "COMMERCIAL SHOP NO. 23, (GROUND FLOOR) BLOCK-C, GANGA SHOPPING COMPLEX, SECTOR-29, NOIDA, DIST. GAUTAM BUDDH NAGAR, (U.P.) HAVING ITS SUPER AREA 22.74 SQ. MTRS. DULY ALLOTTED BY NOIDA AUTHORITY AND WHICH BOUNDED AS UNDER:- ON THE NORTH BY: AS PER SITE, ON THE SOUTH BY: AS PER SITE, ON THE EAST BY: AS PER SITE, ON THE WEST BY: AS PER SITE" OF THE SARFAESI ACT 2002 in terms of the order dated 31.10.2023 having been passed by the ADM, Gautam Buddha Nagar and the same is under the process of auction as per law.

There are unclaimed goods which is in the nature of Consumer goods are lying at the property, over which bank does not claim any charge. Concerned owner and/or stake holder is hereby called upon to remove the unclaimed goods on or before 16th July/24 or else the goods may be sold in the discretion of undersigned at the cost and consequences of the owner of the goods.

Date: 08/07/2024 Authorised Officer RBL Bank Ltd

HERO HOUSING FINANCE LIMITED
 Regd. Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057 Phone: 011 49267000, Toll Free Number: 1800 212 8800, Email: customer.care@herohf.com
 Website: www.herohousingfinance.com | CIN: U65192DL2016PLC03148
 Contact Address: Building No. 7, 2nd Floor, Community Center, Basant Lok, Vasant Vihar, New Delhi-110057.

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

(As per Regulation IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002) Whereas, the undersigned being the Authorised Officer of the Hero Housing Finance Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice. The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Hero Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets

Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Date of Demand Notice/ Amount as per Demand Notice	Date of Possession (Constructive/ Physical)
HFDLHOU2100016953	OM SHARMA, SHEHNAZ WIFE OF OM SHARMA	18/04/2024, Rs. 11,45,403/- as on date 16/04/2024	05/07/2024 (Symbolic)

Description of Secured Assets/Immovable Properties: A Residential Flat No. FF-1, First Floor, LG, Front Corner LHS Unit Without Roof Right On Plot No. 215, Out Of Khaska No. 78, Area 40 Sq Yds. i.e 33.44 Sq Mtrs. Flat Consisting Of One Drawing/Dining Room, One Bedroom, One Kitchen, One Toilet/Bathroom And Balcony Situated At Residential Colony Known As Akashvani Colony (Akash Vihar), In The Area Of Village-sadulabad, Pargana-Tehsil Loni And District-Ghaziabad, U.P Bounded By: North: Road 30 Ft. Wide, East: Road 25 Ft. Wide, South: Stair Case/Vacant Plot, West: Other Flat/Vacant Plot

Date: 09/07/2024 Place: Delhi/NCR Sd/- Authorised Officer, For Hero Housing Finance Limited

HDFC BANK
 Registered Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013 and having one of its office as Retail Portfolio Management at HDFC Bank Ltd, 1st Floor, I-Think Techno Campus, Kanjurmargin (East), Mumbai - 400042.

SALE INTIMATION AND PUBLIC NOTICE FOR SALE OF SECURITIES PLEDGED TO HDFC BANK LTD.

The below mentioned Borrowers of HDFC Bank Ltd. (the "Bank") are hereby notified regarding the sale of securities pledged to the Bank, for availing credit facilities in the nature of Loan/Overdraft Against Securities.

Due to persistent default by the Borrowers in making repayment of the outstanding dues as per agreed loan terms, the below loan accounts are in delinquent status. The Bank has issued multiple notices to these Borrowers, including the final sale notice on the below-mentioned date whereby, Bank had invoked the pledge and provided 7 days' time to the Borrower to repay the entire outstanding dues in the below accounts, failing which, Bank would be at liberty to sell the pledged securities without issuing further notice in this regard.

The Borrowers have neglected and failed to make due repayments, therefore, Bank in exercise of its rights under the loan agreement as a pledgee has decided to sell / dispose off the Securities on or after 16th July, 2024 for recovering the dues owed by the Borrowers to the Bank. The Borrowers are, also, notified that, if at any time, the value of the pledged securities falls further due to volatility in the stock market to create further deficiency in the margin requirement then Bank shall at its discretion sell the pledged security within one (1) calendar day, without any further notice in this regard. The Borrower(s) shall remain liable to the Bank for repayment of any remaining outstanding amount, post adjustment of the proceeds from sale of pledged securities.

Sr. No.	Loan Account Number	Borrower's Name	Outstanding Amount as on 5 th July, 2024	Date of Sale Notice
1	XXXX0470	SARVE DAMAN PAUL	98,405.24	26 June 2024
2	XXXX2056	SANDEEP SINGH	1,842.90	04 July 2024
3	XXXX3393	BIRENDRA KUMAR OJHA	1,40,129.47	19 June 2024
4	XXXX5345	VIJAY KUMAR BOURI	5,782.42	04 July 2024
5	XXXX7024	AMIT KUMAR SINGH	1,56,599.78	02 July 2024
6	XXXX1158	RAJIV RANJAN	3,38,723.35	26 June 2024
7	XXXX0436	JAI KANT JINDAL	83,291.07	19 June 2024
8	XXXX4381	ATUL TEWARI	1,633.82	04 July 2024

Date: 09.07.2024 Sd/-
 Place: Delhi / Haryana HDFC BANK LTD.

IDBI BANK
 CIN-165190MH2004GOI148838

Regd. Office : IDBI Tower, WTC Complex, Cuffe Parade, Mumbai - 400005
 Regional Office : Delhi Road, Majhola Chowk Opposite Dharamkanta, Moradabad UP- 244001

SALE NOTICE
 for Sale of Immovable Properties

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below mentioned immovable properties/ secured assets are mortgaged/charged to the Secured Creditor (IDBI Bank), physical possession of which has been taken by the Authorised Officer of IDBI Bank, will be sold on "As is what is" and "Whatever there is" on 29.07.2024 for recovery of Rs.71,94,203.19 (less recovery, if any) due to IDBI Bank from M/s Virk Spintex, Ms. Jagdeep Kaur, Mr. Saravjeet Singh, Mr. Manpreet Singh and Ms. Paramjeet Kaur. The reserve price will be Rs. 1,11,72,000/- and the earnest deposit will be Rs. 11,17,200/- The details whereof are in the table below:

Sr. No.	Name of Borrower/Co-Borrower/ Guarantor/Mortgagor	Description of the Immovable Secured Assets	Outstanding Amount Mentioned therein	Date of Demand Notice	Date & Time of E-Auction	Reserve Price Earnest Money Deposit (EMD)	Details of Account in which EMD is to be deposited through RTGS/ NEFT & IFSC Code	Name of Contract No. of Authorised Officer/Notal Officer
1.	M/s Virk Spintex (Borrower) Add: H.No. 217, Awass Vikas I st , Tehsil and Distt.- Amroha (U.P.)-244221 2. Mrs. Jagdeep Kaur W/o Manpreet Singh (Borrower) Sole Proprietor- M/s Virk Spintex Add : H.No. 217, Awass Vikas I st , Tehsil and Distt.- Amroha (U.P.)-244221 3. Mr. Saravjeet Singh S/o Kashmir Singh (Borrower) Add : 89/1, Awass Vikas Colony, Prathma Bank wali gali, Mandaiya Kamrudden, Tehsil and Distt.- Amroha (U.P.)-244221 4. Mr. Manpreet Singh S/o Satnam Singh (Mortgagor & Guarantor) Add : H.No. 217, Awass Vikas I st , Tehsil and Distt.- Amroha (U.P.)-244221 5. Mrs. Paramjeet Kaur W/o Satnam Singh (Mortgagor & Guarantor) Add : H.No. 217, Awass Vikas I st , Tehsil and Distt.- Amroha (U.P.)-244221	All that piece and parcel of immovable property situated at Khaska No. 76, Village Fazalpur, Mandi Samiti Road, Near Power House, Tehsil & Distt.- Amroha-244221 (U.P.). Area- 3990.00 sq. mtrs., [In the name of Manpreet Singh S/o Satnam Singh & Paramjeet Kaur W/o Satnam Singh) Bounded as: On the East by: Pty/Khet of Jugender Singh and Chaman Singh, On the West by: Pty/Khet of Amar Singh and Anup Singh, On the North by: Pty/Khet of Vimla and Pramod Devi & Chaman Singh, On the South by: Pvt. Passage thereafter main road Mandi Samiti and property of Purnan Singh, Nahar Singh, Kamal Singh, Vijender Singh, Kallu Singh and Smt. Kalawati together with all buildings and structures thereon and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth.	Rs. 55,07,243.63 + Int. & Other charges A/c of (M/s Virk Spintex) Rs. 16,86,959.56 + Int. & Other charges (A/c of (Mr. Saravjeet Singh)	29.12.2021 (M/s Virk Spintex)	29.07.2024 from 11:00 A.M. to 12:00 Noon	Reserve Price Rs. 1,11,72,000/- EMD amount Rs. 11,17,200/-	IDBI Bank Ltd. A/c No. 100234915010025 (RR Receipt pending for Appropriation account). IFSC Code : IBKL0001002	Shri Prakash Chandra Pandey 7900633427 Shri Birander Jangampalli 8527656632 Shri Jitender Singh Nimi 9634234576

Last Date of Deposit of EMD- 26.07.2024, Date & Time of Inspection of Property- 22.07.2024 from 11:00am to 4:00pm, Incremental Bidding- Rs. 10,000/-

BRIEF TERMS AND CONDITIONS OF E-AUCTION SALE: (1) The sale is strictly subject to the terms & conditions given in this advertisement and in the "Bid Document". Bid Document can be obtained from any of our offices, on all working days or downloaded from IDBI's website i.e. www.idbi.com and also at <https://www.bankauction.com> (2) The sale would be on e-auction platform at Website- <https://www.bankauctions.com> through E-auction service provider Mithalesh Kumar - Assistant Manager, C1 India Pvt. Ltd., www.c1india.com | Plot No. 68, 3rd Floor, Sector-44, Gurgaon- 122003, Haryana. E-mail: mithalesh.kumar@c1india.com, Mobile: +91-7080804466, Direct: 0124-4302000 (3) The Authorized Officer reserves the right to accept any or reject all bids, if not found acceptable or to postpone/cancel the auction at anytime without assigning any reason whatsoever and his decision in this regard shall be final. (4) The successful bidder will be required to deposit 25% of the sale price (less the amount of EMD deposited) at the time of confirmation of sale. The balance amount of the sale price is to be paid within 15 days of the confirmation of the sale or such extended period as may be agreed to by the AO. In case of failure to deposit the balance amount within the prescribed period, the deposited amount shall be forfeited, including earnest money (5) In case of default in depositing the 25% bid amount immediately or balance 75% of the bid amount within the prescribed period, the amount already deposited will be forfeited and secured assets will be resold (6) All statutory dues/attendat charges/other dues including registration charges, stamp duty, taxes extra shall be borne by the purchaser. For further details and complete Terms and Conditions, please visit www.idbi.com and/or contact the Nodal officers/Authorized Officers mentioned above against each property. The Borrowers & Guarantors are hereby notified to pay the sum as mentioned above along with upto date interest and ancillary expenses before the date of e-auction failing which the property will be auctioned/sold and balance dues, if any, will be recovered with interest and costs.

Date: 09.07.2024 Place: Amroha Authorised Officer, IDBI Bank Ltd.

Expression of Interest ("Eoi"): For Sale of Energy on Long Term basis (10 Years)

Ghodawat Energy Private Limited ("GEPL"), an IPP with a 3.6 MW Wind Power Project being located at Gorera Village, Jaisalmer District, Rajasthan, invites EOI for the sale of renewable energy to traders having an interstate trading licence issued by the Central Electricity Regulatory Commission ("CERC") for interstate trading of energy for a 10-year period. The key details of the Eoi are as follows:

Period	Duration	Quantum
01.08.2024 - 31.07.2034	0000-2400 Hrs	3.6MW

Sl. No.	EOI Submission Address	Mr. Mahendra Jangid, Shri Krishna Complex 904, opposite Fun Republic, New Link Road, Andheri (west) 400053, Mumbai. Mobile No. 9987557112
02.	EOI Submission E-Mail ID	Bid26062024@gmail.com
03.	Last Date for Bid Submission	15.07.2024
04.	Date of opening of Price Bid	22.07.2024

- The delivery point shall be 220 KV GSS Amarsagar.
- The minimum quantum offered by any bidder shall be 3.6 MW; otherwise, their offer shall be rejected.
- The bidder shall quote a fixed price offer (in Rs./kWh) at which it is prepared to purchase the energy at the delivery point (Ex-Bus Power Plant) and should be limited to 3 (three) decimal points. All taxes, duties, cess, etc. imposed by the central government, state government, or local bodies as applicable on the date of the opening of the tender enquiry would be on account of the trader. The price or rate quoted should be on a fixed basis only, and there shall be no change during the contractual period of ten years, starting from 01st August 2024.
- A successful bidder shall be applying for the short- or medium-open access booking as per the latest open access regulations and guidelines in vogue. The successful bidder(s) shall be responsible for off-taking the entire energy produced from the wind farm from the delivery point. GEPL shall in no way be liable for any other charges beyond the delivery point.
- The DSM implication will be on the successful bidder.
- Bidders(s) shall off take the entire generation produced from the wind farm.
- The transmission charges (POC Injection & Withdrawal charges), transmission losses (POC Injection & Withdrawal losses), State STU Charges & Losses, RLDC/SLDC regulations, application/concurrence charges or any other charges covered under Open Access Regulations notified by Central/State Electricity Regulatory Commission (CERC/RERC) (as amended for Open Access stipulated by the Central/State Transmission Utility (CTU/STU) (and procedure up to date) for off-take of energy from the delivery point if applicable shall be borne by the Purchaser/bidder.
- GEPL reserves the right to increase or decrease the quantum mentioned in the above table as per its requirements before placing the LOA or LOU with the successful bidders.
- All the required technical/regulatory requirements for the sale of Power on Power exchange should be in the scope of successful bidder.
- GEPL retains the right to reject any or all bid or to accept any bid in whole or in part, as GEPL deems necessary, without assigning any reason.

PUBLIC NOTICE
 (Under Section 102 of the Insolvency and Bankruptcy Code, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MR. SAURABH RATHI PERSONAL GUARANTOR OF RGLT INDUSTRIES LIMITED (CIN: U27109DL2004PLC130509)

RELEVANT PARTICULARS

1. NAME OF PERSONAL GUARANTOR	MR. SAURABH RATHI
2. Address of the Personal Guarantor	Address: 24/1A, Mohan Cooperative Industrial Estate, Mathura Road, New Delhi-110044 Also At : 26A, Sadhna Enclave, Malviya Nagar, Delhi-110017
3. Details of the order Admitting the Insolvency Application	Order No.: IB-510(ND)/2021 Order Dated : 05.07.2024
4. Particulars of the Resolution Professional with whom claims are to be Registered	Mr. Shaikh Nafis Anjum Regn No.: IBBI/IPA-003/IPA-ICAI-N-00211/2018-2019/12363 AFA Valid Upto : 16.11.2024
5. Address and e-mail of the Resolution Professional, as registered with the Board	Address: A-34 Lower Ground Floor, Vikas Puri, New Delhi -110018 Email: sn.anjum123@gmail.com Contact No.: 9717128400
6. Address and e-mail to be used for correspondence with the Resolution Professional	Address: C-4, 2nd Floor, Central Market, Lajpat Nagar Part-2, Delhi -110024 Email : pg.saurabhathri@gmail.com
7. Last date for submission of claims	30.07.2024
8. Relevant Forms in which claim to be filed available at :	"FORM B" https://ibbi.gov.in/en/home/download

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench (Court-III) IB-510(ND)/2021 has ordered the commencement of a Personal Insolvency Resolution Process against Mr. Saurabh Rathi (Personal Guarantor to RGLT Industries Limited) on 05.07.2024.

The creditors of Mr. Saurabh Rathi (Personal Guarantor of M/s RGLT Industries Limited) are hereby called upon to submit their claims with proof on or before 30.07.2024 to the Resolution Professional at the address mentioned against entry No. 6 in accordance with Section 103 of Insolvency and Bankruptcy Code, 2016 read with Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019.

The creditors shall submit their claims with proof by electronic means or by post or by hand delivery. Submission of false or misleading proofs of claim shall be rejected.

Date : 09.07.2024 Place : New Delhi Sd/-
 Shaikh Nafis Anjum
 Resolution Professional of Mr. Saurabh Rathi
 Regn. No.: IBBI/IPA-003/IPA-ICAI-N-00211/2018-2019/12363

यूनियन बैंक ऑफ इंडिया Union Bank of India
 A Government of India undertaking

Asset Recovery Branch, D-26/28, Connaught Place, New Delhi-110001 (Working at M-35, First Floor, Outer Circle, Connaught Place, New Delhi - 110001), Email ID - ubin0554723@unionbankofindia.bank

SALE NOTICE
 for sale of movable / Immovable Properties

E-Auction Sale Notice for Sale of movable / Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8 / 9 of the Security Interest (Enforcement) Rule, 2002

Sr. No.	Name & address of Borrower & Guarantor	Description of the movable / Immovable property put for auction	Constructive or Physical Possession taken	Dues to be recovered from Borrower/ Guarantor (Rs.)	Reserve Price (Rs.)		Date and Time of Auction	Encumbrances known to bank/SA Pending, if any.
					EMD	BID Increment Amt.		
21	Borrower: M/s Akshayavati Infra & Trading, Flat No.-S-3, 2nd Floor, Plot No-158, Sector-06, Vaishali, Ghaziabad-201010, U.P., Proprietor, Mr. Sanjeev Kumar S/o Sh. Ram Ratan Singh, Flat No.-S-3, 2nd Floor, Plot No-158, Sector-06, Vaishali, Ghaziabad-201010, U.P. Guarantor:- Mrs. Rani Kumari W/o Mr. Sanjeev Kumar, Flat No.-S-3, 2nd Floor, Plot No-158, Sector-06, Vaishali, Ghaziabad-201010, U.P.	Residential Flat No.-S-3, 2nd Floor, without roof Covered area 600, sq.ft. (i.e.55.74 Sq.Mtrs), Plot No-158, Sector-06, Vaishali, Ghaziabad-201010, U.P. Owned Mr. Sanjeev Kumar, bounded as under by:- East:-Plot No.157, West:-Plot No-159, North:-Open Area, South:-Entry/Road	Symbolic Possession	Rs. 25,47,787.61 as of 31.12.2022 with further interest, expenses and other charges thereon	₹ 28,92,000/- ₹ 2,89,200/-	₹ 2,89,200/-	26-07-2024 12:00 Noon to 05:00 PM (with unlimited extension of 10 minutes each)	Not known to bank
22	Borrower: M/s Alam Garments, Proprietor Mrs. Shakeela Begum., Shop No-3, DDA Market Complex, DDA Colony, New Delhi Jafrabad, Shahdara Delhi-110032 Guarantor: 1. Mr. Shakeela Begum, B-56, Ground Floor, DDA Colony, New Jafr							

